

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 219 of 2012 in
DFR-964 of 2012

Dated : 26th July, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Solar Semiconductor Power Co. (India)
Pvt. Ltd.

...Appellant (s)

Versus

Gujarat Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant (s) :

Mr. Vikas Singh, Sr. Adv.
Mr. Venkatesh
Ms. Ambica Garg

Counsel for the Respondent (s) :

Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.2

O R D E R

IA No. 219 of 2012
(Condone delay Appl.)

This is an Application to condone the delay of 38 days in filing the Appeal.

We have heard Ms. Ambica Garg representing Mr. Vikas Singh, the learned Senior counsel for the Appellant and Ms. Swapna Seshadri, the learned counsel appearing for Respondent No.2 and also gone through the affidavit and additional affidavit filed by the Applicant/Appellant.

Since we find that there is sufficient cause to condone the delay, the delay is condoned.

The Registry is directed to number the Appeal and post for Admission on **27.07.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk